

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 03

C.P. (IB)/375(MB)2022

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **15.02.2024**

NAME OF THE PARTIES : **Abhyudaya Co-Operative Bank Limited**

**VS**

**CSI Computech (India) Pvt. Ltd.**

**For FC** : Adv. Sachin Kanse i/b PRS Legal

**For CD** : Adv. Eshaan Saroop

**Section 7 of IBC**

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**ORDER**

Counsel for the FC has tendered copy of the Consent Terms filed *vide* e-filing No. 2709138/01770/2024 and the same has been taken on record and the C.P. is allowed to be withdrawn with liberty to the FC to revive the C.P. by filing an affidavit in the event of failure of any of the conditions as set out in the consent terms, more particularly in Paragraph 6. **The C.P. is disposed of as withdrawn.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

//SMM//

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**